

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH, BENGALURU**  
*(Through Physical Hearing / VC Mode (Hybrid))*

**ITEM No.18**  
**C.P. (IB) No.46/BB/2024**

**IN THE MATTER OF:**

Mrs. Mitakshi Jhabakh

... Petitioner

**Order under Section 94 (1) of I & B Code, 2016**

**Order delivered on 02.07.2024**

**CORAM:**

**SHRI K. BISWAL**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner : Shri A.S Sathish Kumar  
For Financial Creditor : Shri Hemanth Rao

**ORDER**

1. Heard the Ld. PCS for the Petitioner and Financial Creditor.
2. The Counsel for the Financial Creditor stated that he has no objection to admit the petition.
3. It is noticed that in the Guarantee Agreement filed by the Petitioner there is no sign, seal and stamp of the Bank. The Petitioner's PCS stated that the he doesn't have the original document of the same. Therefore, the Counsel for the Financial Creditor is directed to file the clear copy of the Guarantee Agreement with proper sign, seal and stamp.
4. Further, it is noticed that in the Index of the Petition, Column 7 to 11 is kept blank. Therefore, the Petitioner counsel is directed to file a Memo explaining inrespect of the same within one week. List on **19.07.2024**.

**Sd/-**  
**(MANOJ KUMAR DUBEY)**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**(K. BISWAL)**  
**MEMBER (JUDICIAL)**